

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

O.A.No.628/93

Dt. of order: 7.9.1994

Kanhiyalal

: Applicant

Vs.

Union of India & Ors.

: Respondents

Mr.J.K.Kaushik

: Counsel for applicant

Mr.Manish Bhandari

: Counsel for respondents

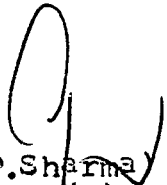
CORAM:


Hon'ble Mr.Justice D.L.Mehta, Vice Chairman

Hon'ble Mr.O.P.Sharma, Member(Am.)

PER HON'BLE MR.JUSTICE D.L.MEHTA, VICE CHAIRMAN.

A person of the Scheduled Caste community is entitled for consideration under the General Quota. However, he will not get the benefit of reservation when he is considered as a General candidate. The grievance of the applicant is that he is senior most and his name was not considered for promotion only on the ground that he belongs to Scheduled Caste community and there is no vacancy in the Scheduled Caste quota. We direct that if any junior person has been promoted in the general quota and if the applicant's case is not considered in the general quota the respondents should consider the case of the applicant qua his junior in the general quota according to the seniority list. This should be done within a period of 3 months from the date of the receipt of a copy of this order. The O.A. is disposed of accordingly with no order as to costs.


(O.P.Sharma)
Member(A).


(D.L.Mehta)
Vice Chairman.